

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
TCP(IB)/33/7/AMR/ 2019	Under Liquidation	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation)
	IA(IBC)/60/2023 in IA(IBC)/7/2023	60(5) of IBC	Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator
	IA(IBC)/61/2023	60(5) of IBC	Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator & another
	IA(IBC)/389/2022 in IA(IBC)/69/2021	Rule 40 r/w 11 of NCLT Rules	Mr. Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator & EY Restructuring LLP
	IA(IBC)/7/2023	Under Regulation 38 and 45(3)(A) of IBBI (Liquidation Process) Regulations, 2016	DR. G.V. Narasimha Rao, Liquidator
	IA(IBC)/348/2022	60(5) of IBC	Corporation Transstroy OJSC Vs. Dr. G.V. Narasimha Rao & Hruday Infra and Resource Solutions Pvt Ltd
	IA(IBC)/351/2022	60(5) and 35(1)(n) of IBC	Dr. G.V. Narasimha Rao, Liquidator Vs. UCO Bank and Hruday Infra and Resource Solutions Pvt Ltd
	IA(IBC)/352/2022	60(5) and 35(1)(n) of IBC	Dr. G.V. Narasimha Rao, Liquidator Vs. Sridhar Cherukuri and Hruday Infra and Resource Solutions Pvt Ltd
	IA(IBC)/298/2022	60(5) of IBC	UCO Bank Vs. Liquidator of Transstroy (India) Limited.
	IA(IBC)/69/2021		Cherukuri Sridhar Vs. G.V.Narasimha Rao & EY Restructuring LLP

ORDER

IA (IBC)/60/2023 in IA (IBC)/7/2023 & IA (IBC)/61/2023:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, PCS for the Respondent.

Pleadings are completed. For hearing, list the matter on 06.06.2024.

Sd/-

Sd/-

//2//

IA (IBC)/389/2022 in IA (IBC)/69/2021:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Ld. PCS for R1.

In view of the order in IA (IBC)/144/2023, opportunity is granted to the Applicant in IA (IBC)/389/2022 to file rejoinder. For filing rejoinder, list the matter on 10.05.2024.

IA (IBC)/7/2023:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Applicant.

Pleadings are completed. For hearing, list the matter on 06.06.2024.

IA (IBC)/348/2022:

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.

Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for R1.

Mr. Avinash Krishnan Ravi, Ld. Counsel for R2.

Pleadings are completed. For hearing, list the matter on 06.06.2024.

IA (IBC)/351/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Applicant.

Mr. G. Kalyan Chakravarthy, Ld. Counsel for R1.

Mr. Avinash Krishnan, Ld. Counsel for R2.

Pleadings are completed. For hearing, list the matter on 06.06.2024.

Sd/-

Sd/-

IA (IBC)/352/2022:

Present: Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Applicant.
Mr. Bikki Raveendra Babu, Ld. Counsel for R1.
Mr. Avinash Krishnan, Ld. Counsel for R2.

Pleadings are completed. For hearing, list the matter on 06.06.2024.

IA (IBC)/298/2022:

Present: Mr. G. Kalyan Chakravarthy, Ld. Counsel for the Applicant.
Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for the Respondent.
Pleadings are completed. For hearing, list the matter on 06.06.2024.

IA (IBC)/69/2021

Present: Mr. Bikki Raveendra Babu, Ld. Counsel for the Applicant.
Mr. Pradeep Joy, Ld. Counsel along with Ms. Titiksha Jain, Learned PCS for R1.

Pleadings are completed. For hearing, list the matter on 10.05.2024.



SANJAY PURI
MEMBER (TECHNICAL)



RAJEEV BHARDWAJ
MEMBER (JUDICIAL)